

ITEM NO.1

Virtual Court 2

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 409/2019

KARUNA SHANKAR @ KALLU

Appellant(s)

VERSUS

STATE OF U.P

Respondent(s)

([CUSTODY MATTERS]

IA No. 36261/2020 - EXEMPTION FROM FILING O.T.

IA No. 36260/2020 - GRANT OF BAIL)

Date : 17-06-2020 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE SANJIV KHANNA

For Appellant(s) Ms. Meenakshi Arora, Sr. Adv.
Mr. Shekhar G.Devasa, Adv.
Mr. Rohit Pandey, Adv.
Ms. Sukriti Chauhan, Adv.
Mr. Silivia Kansal, Adv.
Mr. Manish Tiwari, Adv.
Mr. Luv Kumar, Adv.
M/S. Devasa & Co., AOR

For Respondent(s) Mr. Rohit K. Singh, AOR
Mr. Mirza Kayesh Begg, Adv.

Mr. Ashok K. Mishra, Adv.
Mr. Ashok Bhatia, Adv.
Mr. Saurabh Mishra, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA No. 36260/2020

We direct the State to take appropriate decision in this matter in light of the assurance given in the third last paragraph of the affidavit dated 12.06.2020, to shift the applicant to some

other jail where better medical facilities including surgery can be facilitated by the jail authorities.

We make it clear that pendency of this application will be no impediment for the jail authorities to act upon the decision so taken, in anticipation of further hearing of this application.

List the application after two weeks.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER